

3. In SCHEDULE OF FORMS, after Form No. 138 the following Forms shall be inserted.

ADMIRALTY FORM NO. 139

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ADMIRALTY & VICE-ADMIRALTY JURISDICTION**

CAVEAT APPLICATION NO. _____ OF 20__

_____ Caveator

Versus

Any person / party seeking arrest of the vessel _____ Defendant

The Registrar General,
High Court,
Bombay

CAVEAT AGAINST ARREST

WE, _____, the _____ (state interest in vessel) of the vessel _____ hereby request that a Caveat be entered in the Caveat Warrant Book against the arrest of the vessel _____ and we hereby undertake to enter appearance in the event of any action that may be commenced in the High Court of Judicature at Bombay against the vessel _____ AND FURTHER UNDERTAKE, within three days after service of the Plaint, to give security therein and/or deposit such sum not exceeding Rs. _____ (Rupees _____ only) AND WE CONSENT THAT all notices, pleadings and other documents in such action may be left at the office of our Advocate _____ at the following address:

Tel : _____
Email : _____

Mumbai dated this _____ day of _____ 20__

For _____

Signature :
Name :
Designation :

Advocate, High Court

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ADMIRALTY AND VICE ADMIRALTY JURISDICTION**

ADMIRALTY SUIT NO. OF 20____

FULL TITLE

**Registrar General/Admiralty
Registrar's Certificate**

At the request of Mr. _____, Advocate for the Plaintiff abovenamed, I DO HEREBY CERTIFY that search has been made of the Caveat Warrant Book against arrest in the Admiralty Registry for the period from _____ to _____ AND I DO HEREBY FURTHER CERTIFY that no Caveat has been filed against the issue of a Warrant of Arrest of the abovenamed Defendant vessel _____ during the aforesaid period.

Dated this _____ day of _____ 20____

ADMIRALTY REGISTRAR

Sealer
this _____ day of _____ 20____